

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.7322 of 2019

Devendra Kumar Singh	Petitioner
Versus				
State of Jharkhand & Others	Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Arun, Advocate
For the Respondents : Mr. Shadab Bin Haque, A.C. to Sr. SC.II

05/24.06.2020 Heard Mr. Arun, learned counsel for the petitioner and Mr. Shadab Bin Haque, A.C. to Sr. SC.II, Mr. Mukesh Kumar Sinha, learned counsel for respondents-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon respondents. Mr. Shadab Bin Haque, A.C. to Sr. SC.II, Mr. Mukesh Kumar Sinha, learned counsel for respondents-State waives notice on behalf of respondents.

Learned counsel for respondents-State is directed to file counter affidavit within a period of four weeks.

Post this matter on 20th August, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit